

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH FRIDAYBENCH A: NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 5556/Del/2019  
Assessment Year : 2015-16**

Vineet Kumar Gupta, Industrial Estate, Ajitpur, Rampur, Uttar Pradesh – 244901 (PAN: ABVPG9170H)	Income Tax Officer, Ward 1(3), Rampur.
(Appellant)	(Respondent)

**Appellant by: None  
Respondent by: Shri Saras Kumar, Sr. DR**

Date of hearing : **28.08.2020**  
Date of pronouncement : **28.08.2020**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT**

This appeal by the assessee for the assessment year 2011-12 is directed against the order of learned CIT(A), Moradabad dated 13.5.2019

2. In the captioned appeal, information has been received from the assessee through e-mail dated 19.08.2020, that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under The Direct Tax Vivad se Vishwas Act, 2020.

3. Considering the aforesaid situation, the captioned appeal is being dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 28<sup>th</sup> August, 2020.

Sd/-

**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar